

MINUTES OF MEETING NO. 05/20 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
19.06.2019

Meeting No. 05/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 (originally scheduled for 06.06.19) held on 19.06.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Department
1.	Shri K.K. Tiwari, Industrial Adviser	DHI
2.	Shri Sandeep Chauhan, D.O.	DPIIT
3.	Shri Shaish Kumar, Consultant (Tech-1)	DGFT
4.	Shri V.C. Agarwal, Consultant (Tech-3)	DGFT
5.	Shri K.V. Tirumala, Deputy DGFT	DGFT
6.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No. 03/20 dated 08.05.2019 and 04/20 dated 22.05.2019 were circulated on 21.05.2019 and 31.05.2019 respectively, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes are unanimously approved.

K.V. Tirumala

MEETING NUMBER: 5/80-ALC2/2019

MEETING DATE: 06.06.2019

1	Case No.:110/15/80-ALC2/2018	Party Name: SINICON CONTROLS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00452/AM19/	RLA File :10/24/040/00007/AM16/	Lic.No/Date:1010059141 19.05.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that concerned RA informed vide email dated 16.05.2019 that the above license was issued as per para 4.12(vii) on net to net basis with accountability clause. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA. Case is withdrawn.			

2	Case No.:29/15/80-ALC2/2018	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00371/AM19/	RLA File :06/24/040/00009/AM16/	Lic.No/Date:0610038158 19.05.2015	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-1): 1. Net weight of each export product. 2. Net content of each import item in each of export product. Case is deferred.			

3	Case No.:345/15/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 31.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

4	Case No.:349/15/80-ALC2/2018	Party Name: CARL ZEISS INDIA (BANGALORE) PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00691/AM19/	RLA File :07/24/040/00090/AM16/	Lic.No/Date:0710108434 29.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted the comments given by Consultant (Tech-1) wherein it was stated that the nexus between import and export cannot be confirmed. Hence, the Committee decided to call for personal hearing to explain the case before			

Norms Committee in the forthcoming NC meeting.

Case is deferred.

Case No.: 353/15/80-ALC2/2018	Party Name: CHETAN MEDITECH PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00695/AM19/	RLA File :08/24/040/00128/AM16/	Lic.No/Date:0810135739 24.07.2015	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90213100	ORTHOPAEDIC NAILS OF TITANIUM	81089090	TITANIUM BAR/ROD	112.5 Kg including 25% wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.: 354/15/80-ALC2/2018	Party Name: CHETAN MEDITECH PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00696/AM19/	RLA File :08/24/040/00127/AM16/	Lic.No/Date:0810135740 24.07.2015	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90213100	ORTHOPAEDIC SCREWS OF TITANIUM	81089090	TITANIUM BAR/ROD	137.5 Kg including 25% wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.: 355/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00697/AM19/	RLA File :08/24/040/00111/AM16/	Lic.No/Date:0810135761 29.07.2015	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1).

RA concerned may take further necessary action as per the decision of NC.

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8	Case No.:361/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00703/AM19/	RLA File :08/24/040/00129/AM16/	Lic.No/Date:0810136039 14.09.2015	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage and accountability clause in exports as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.			

9	Case No.:372/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00714/AM19/	RLA File :08/24/040/00280/AM16/	Lic.No/Date:0810136472 09.11.2015	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.			

10	Case No.:373/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00715/AM19/	RLA File :08/24/040/00283/AM16/	Lic.No/Date:0810136549 19.11.2015	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.			

11	Case No.:63/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00405/AM19/	RLA File :08/24/040/00293/AM16/	Lic.No/Date:0810136792 28.12.2015	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.			

15/11/2019

12	Case No.:1/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00343/AM19/	RLA File :08/24/040/00349/AM16/	Lic.No/Date:0810136963 06.01.2016	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.				

13	Case No.:19/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00361/AM19/	RLA File :07/24/040/00045/AM17/	Lic.No/Date:0710109807 12.05.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 31.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.				

14	Case No.:106/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00448/AM19/	RLA File :08/24/040/00070/AM17/	Lic.No/Date:0810138013 25.05.2016	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.				

15	Case No.:12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 30.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.				

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16	Case No.:35/15/80-ALC2/2018	Party Name: MATSUI TECHNOLOGIES INDIA LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00377/AM19/	RLA File :05/24/040/00293/AM17/	Lic.No/Date:0510399723 15.09.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that concerned RA informed that the above AA was surrendered by the firm. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA. Case is withdrawn.			

17	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 02.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.			

18	Case No.:159/15/80-ALC2/2018	Party Name: EMPIRE INDUSTRIES	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00501/AM19/	RLA File :34/24/040/00304/AM17/	Lic.No/Date:3410042896 31.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 24.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

19	Case No.:160/15/80-ALC2/2018	Party Name: EMPIRE INDUSTRIES	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00502/AM19/	RLA File :34/24/040/00305/AM17/	Lic.No/Date:3410042895 31.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 24.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

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20	Case No.: 19/3/80-ALC2/2018	Party Name: MVM SOLAR PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00019/AM19/	RLA File :07/24/040/00349/AM17/	Lic.No/Date:0710111072 03.02.2017	Rejected
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take consequential action accordingly.				

21	Case No.: 1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that the firm informed vide email dated 15.05.2019 that the above AA is issued under repeat basis. Hence, the Committee decided to withdraw the case for the agenda under intimation to RA. Case is withdrawn.				

22	Case No.: 43/5/80-ALC2/2017	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Rejected
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 14.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take consequential action accordingly.				

23	Case No.: 402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of Consultant (Tech-1): 1. To provide details of recovery of Gold in the production process as the composition of raw material contains 7.6 gram Gold in 1000Kg of raw material.				

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Case is deferred.

24	Case No.:11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the complete set of application was received on 10.06.2019 and forwarded to MSME on 13.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

25	Case No.:53/3/80-ALC2/2017	Party Name: GL & V INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 07.03.2019 and final reminder on 24.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for firm's reply. Case is deferred.			

26	Case No.:2/17/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 14.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take consequential action accordingly.			

K. V. Kumar

27	Case No.: 11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 02.01.2019 and reminder id note was sent on 02.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.				

28	Case No.: 4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 24.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

29	Case No.: 1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 02.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.				

30	Case No.: 10/9/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 27.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.				

K. J. Kumar

Case is deferred.

31	Case No.:105/15/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00447/AM19/	RLA File :08/24/040/00082/AM18/	Lic.No/Date:0810140578 30.06.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as applied for with nil wastage as per written comments given by Consultant (Tech-1). RA concerned may take further necessary action as per the decision of NC.			

32	Case No.:17/13/80-ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 17.07.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the case is already approved in Meeting No. 02/80 dated 24.04.2019. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

33	Case No.:4/13/80-ALC2/2017	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a letter for clarification regarding change in the import and export item was sent to RA Kolkata on 20.03.2019 and subsequent reminder on 24.05.2019. However, no information has been received so far. Hence, the Committee decided to remind RA Kolkata again in this regard. Case is deferred.			

34	Case No.:80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			

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Case is deferred.

35	Case No.: 18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that ID reminder was sent to MEITY on 28.05.2019. Representative of Meity via e-mail has stated that they have sent another Deficiency Letter to the firm on 02.05.2019. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information in reference to MEITY e-mail dated 02.05.2019 within 15 days failing which the case will be rejected. Case is deferred.			

36	Case No.: 30/11/80-ALC2/2018	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 27.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

37	Case No.: 36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 13.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.			

12/11/2019

38	Case No.: 26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm by speed post on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

39	Case No.: 20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder I.D. Note on 02.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.				

40	Case No.: 23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder I.D. Note on 02.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.				

41	Case No.: 21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder I.D. Note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard.				

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Case is deferred.

Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
42	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder id note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.		

Case No.:32/11/80-ALC2/2018	Party Name: AQUASUB ENGINEERING	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic.No/Date:3210078358 05.01.2018	Deferred
43	Decision: The Committee considered the case as per agenda and noted that the firm was requested on 07.03.2019 to furnish following information as per comments given by DIPP vide letter No. P-47011/22/2019 – TSW dated 17.1.2019: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Size and specification including grade, composition, range, thickness etc. of the items proposed for import 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. In continuation of above mentioned deficiencies, the Committee decided to ask from the firm to furnish following information as per comments given by DPIIT vide U.O. No.: P-47011/22/2019-TSW dated 27.05.2019: 1. Bifurcated quantities (both net weight and in numbers), technical characteristics and part number, of the each export product (parts of centrifugal pump). 2. Exact grade and thickness of the import item. Case is deferred.		

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44	Case No.:29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the firm was requested on 07.03.2019 to furnish following information as per comments given by DIPP vide letter No. P-47011/22/2019 – TSW dated 17.1.2019: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Size and specification including grade, composition, range, thickness etc. of the items proposed for import 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Firm's reply was received on 03.06.2019 and the same was forwarded to DPIIT on 04.06.19. However, In continuation of above mentioned deficiencies, the Committee decided to ask from the firm to furnish following information as per comments given by DPIIT vide U.O. No.: P-47011/22/2019-TSW dated 27.05.2019: 1. Bifurcated quantities (both net weight and in numbers), technical characteristics and part number, of the each export product (parts of centrifugal pump). 2. Exact grade and thickness of the import item. Case is deferred.				

45	Case No.:35/20/80-ALC2/2017	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	Rejected
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 and final reminder on 02.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take consequential action accordingly.				

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46	Case No.:54/20/80-ALC2/2017	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

47	Case No.:20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from concerned RA & the firm and in this regard a letter was sent to concerned RA & the firm on 27.05.2019. However, no information has been received so far. Hence, the Committee decided to remind RA Chennai & the firm to submit the complete set of application for examination of the case. Case is deferred.				

48	Case No.:32/5/80-ALC2/2018	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 23.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.				

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Case No.: 1/6/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00122/AM19/	RLA File :56/24/040/00047/AM18/	Lic.No/Date:5610005378 28.03.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by DPIIT and Consultant (Tech-3) **with the condition that the grade, thickness, diameter and size of stainless steel sheet, bars, rods etc. to match in import & export respectively** as under:

Export items:

Each motor to have 16 mtr. 14 AWG XLPE cable.

Import items:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72193390	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	1.05 Kg/Kg content in the export product with accountability clause
2	72193390	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	1.10 Kg/Kg content in the export product with accountability clause
3	72222019	Stainless Steel Bar/ Rod	1.10 Kg/Kg content in the export product with accountability clause
4	85446090	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Net to net basis without any wastage with accountability clause
5	84842000	Seal (Mechanical)	Net to net basis with accountability clause (GN4)
6	84821090	Thrust Disc / Bearing	
7	85030090	Carbon Plate	
8	84833000	Carbon Bush	
9	84836090	Coupling	
10	85030090	Levelling Disc	

Note:

- The weight of export product given in reply letter dated 16.03.2019 may be incorporated. (Copy enclosed)
- The word "Shaft" may be deleted from the description of the import item at Sl. No. 3.

RA concerned may take further necessary action as per the decision of NC.

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50	Case No.: 118/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic.No/Date:3110067025 06.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.			

51	Case No.: 40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

52	Case No.: 6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite			

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information within 15 days failing which the case will be rejected.

Case is deferred.

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Case No.:27/5/80-ALC2/2018		Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:	
HQ File :01/80/050/00076/AM19/		RLA File :05/23/040/00038/AM19/	Lic.No/Date:0510406287 01.05.2018	Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) with the condition that the grade of steel to match in import & export as under:					
Sl. No.	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
1	84389010	MILL TOP ROLLER	72284000	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	184127 Kg including 1% wastage as applied
2	84389010	MILL FEED ROLLER			
3	84389010	MILL DISCHARGE ROLLER			
4	84389010	MILL TOP ROLLER	72284000	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm	184127 Kg including 1% wastage as applied
5	84389010	MILL FEED ROLLER			
6	84389010	MILL DISCHARGE ROLLER			

Note: The weight of export product given in reply letter dated 24.05.2019 may be incorporated. (Copy enclosed).

RA concerned may take further necessary action as per the decision of NC.

54	Case No.: 38/5/80-ALC2/2018	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date:0710113226 03.05.2018	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MEITY vide U.O. No. 17(24)/2018-IPHW dated 09.05.2019 (Copy enclosed).				
RA concerned may take further necessary action as per the decision of NC.				

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55	Case No.: 43/5/80-ALC2/2018	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00092/AM19/	RLA File :03/94/040/00073/AM19/	Lic.No/Date:0310820812 07.05.2018	Rejected
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 14.01.2019 and final reminder on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA. RA concerned may take consequential action accordingly.				

56	Case No.: 46/5/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MSME on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.				

57	Case No.: 45/11/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

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Case No.:15/11/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:			
HQ File :01/80/050/00206/AM19/	RLA File :03/94/040/00229/AM19/	Lic.No/Date:0310822146 06.07.2018	Approved			
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per advice of representative of DHI, as under:						
Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	86071910	61.0-Machined axle for wheel set acc. To dwg d11-3-02846 NET WT. OF EACH BLACK AXLE (405/KGS/NOS)	1	86071910	67.1001/57 BLACK AXLE FOR BTG TRANSFER ORDER 67.1001/57	Net to net in numbers with 14% wastage in weight
2	86071910	61.0-Machined axle for wheel set acc. To dwg d11-3-02948 NET WT. OF EACH BLACK AXLE 190.00/KGS/NOS)	2	86071910	1-J86001/1 BLACK AXLE FOR BTG TRANSFER ORDER TYPE 4 1-J86001/1	Net to net in numbers with 35% wastage in weight
Note: i. Wastage in quantity has been approved after 1/3rd recovery on which the party would pay duty if imported in full. ii. Import quantity in weight may be calculated accordingly.						
RA concerned may take further necessary action as per the decision of NC.						

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Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 19.03.2019 for examination/comments. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments.			
Case is deferred.			

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60	Case No.: 8/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00199/AM19/	RLA File :05/23/040/00202/AM19/	Lic.No/Date:0510407334 27.07.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

61	Case No.: 18/11/80-ALC2/2018	Party Name: KELVION INDIA PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00209/AM19/	RLA File :03/94/040/00367/AM19/	Lic.No/Date:0310822721 31.07.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

62	Case No.: 9/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 06.08.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

63	Case No.: 76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the firm on 27.03.2019 and final reminder on 27.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for				

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the firm's reply.

Case is deferred.

Case No.:19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
64 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

Case No.:43/11/80-ALC2/2018	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00234/AM19/	RLA File :08/24/040/00115/AM19/	Lic.No/Date:0810143257 14.08.2018	Deferred
65 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

Case No.:5/11/80-ALC2/2018	Party Name: LEGENDS THE MERCHANT GROUP	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00196/AM19/	RLA File :05/23/040/00229/AM19/	Lic.No/Date:0510407548 17.08.2018	Deferred
66 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

67	Case No.:34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from concerned RA & the firm and a letter was wrongly sent to RA, Goa on 28.05.2019 in this regard. Hence, the Committee decided to send a letter to RA, Mumbai and the firm to submit the complete set of application for examination of the case. Case is deferred.				

68	Case No.:224/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00566/AM19/	RLA File :03/95/040/00398/AM19/	Lic.No/Date:0310823172 21.08.2018	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that concerned RA informed vide email dated 17.05.2019 that the above AA is issued under Self Ratification Scheme in terms of Para 4.07A of FTP 2015-20. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA. Case is withdrawn.				

69	Case No.:232/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00574/AM19/	RLA File :03/95/040/00392/AM19/	Lic.No/Date:0310823170 21.08.2018	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that concerned RA informed vide email dated 17.05.2019 that the above AA is issued under Self Ratification Scheme in terms of Para 4.07A of FTP 2015-20. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA. Case is withdrawn.				

70	Case No.:233/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00575/AM19/	RLA File :03/95/040/00393/AM19/	Lic.No/Date:0310823173 21.08.2018	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that concerned RA informed vide email dated 17.05.2019 that the above AA is issued under Self Ratification Scheme in terms of Para 4.07A of FTP 2015-20. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA.				

Case is withdrawn.

Case No.:226/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00568/AM19/	RLA File :03/95/040/00375/AM19/	Lic.No/Date:0310823264 24.08.2018	Withdrawn
71 Decision: The Committee considered the case as per the agenda and noted that concerned RA informed vide email dated 17.05.2019 that the above AA is issued under Self Ratification Scheme in terms of Para 4.07A of FTP 2015-20. Hence, the Committee decided to withdraw the case from the agenda under intimation to RA.			
Case is withdrawn.			

Case No.:25/11/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Deferred
72 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

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Case No.:42/11/80-ALC2/2018	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00233/AM19/	RLA File :37/24/040/00002/AM19/	Lic.No/Date:3710002710 28.08.2018	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	39033000	ABS	1.05 Kg/Kg content in the export product with accounting in the export
2	39042200	PVC Compound	
3	90183930	Cannula 21G of Relevant length	Net to net
4	90183990	BULB LATEX	Net to net
5	90183990	MALE LUER LOCK CONNECTOR	

* The words “of Relevant length” may be added in the description of import item at Sl. No. 3.

RA concerned may take further necessary action as per the decision of NC.

Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
74 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
75 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 29.03.2019 and final reminder on 27.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

Case No.:58/11/80-ALC2/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00249/AM19/	RLA File :02/24/040/00087/AM19/	Lic.No/Date:0210208676 05.09.2018	Deferred
76 Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to DPIIT on 13.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

Case No.:65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Deferred
77 Decision: The Committee considered the case as per agenda and noted that the firm was requested on 06.05.2019 to furnish following information as per advice of Consultant (Tech-3):			

1. Number of Nozzles to be exported.
2. Size & weight of blank rod for 1 unit of production.
3. Specification of TZM and its density.

The applicant's reply dated 13.05.2019 was forwarded to Consultant (Tech-3) for examination of the case and it is found that reply is deficient due to the following reason:

1. To provide documentary evidence of sale of scrap with value for last three years.

Therefore, the Committee decided to ask again from the firm to furnish reply of above mentioned deficiencies as per advice of Consultant (Tech-3):

Case is deferred.

78	Case No.:9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
	Case is deferred.			

79	Case No.:44/11/80-ALC2/2018	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00235/AM19/	RLA File :33/24/040/00007/AM19/	Lic.No/Date:3310030475 12.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			
	Case is deferred.			

80	Case No.:49/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic.No/Date:0510407822 18.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking			

certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.

Case is deferred.

Case No.:22/11/80-ALC2/2018	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Deferred
81 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

Case No.:57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
82 Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			
Case is deferred.			

Case No.:68/11/80-ALC2/2018	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00259/AM19/	RLA File :05/24/040/00352/AM19/	Lic.No/Date:0510407918 27.09.2018	Approved
83 Decision: The Committee considered the case as per the agenda and decided to ratify the norms on net to net basis with nil wastage under General Note-4 on the recommendation of representative of DHI.			
RA concerned may take further necessary action as per the decision of NC.			

84	Case No.: 82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from concerned RA & the firm and in this regard a letter was sent to concerned RA & the firm on 26.03.2019. However, no information has been received so far. Hence, the Committee decided to remind RA Vadodara & the firm to submit the complete set of application for examination of the case. Case is deferred.				

85	Case No.: 67/11/80-ALC2/2018	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00258/AM19/	RLA File :05/24/040/00394/AM19/	Lic.No/Date:0510408083 11.10.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.				

86	Case No.: 69/11/80-ALC2/2018	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00260/AM19/	RLA File :31/83/040/00112/AM19/	Lic.No/Date:3110067209 22.10.2018	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/25/2019-TSW dated 13.05.2019 (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.				

87	Case No.: 243/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic.No/Date:0910066798 02.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.				

Case is deferred.

Case No.:244/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic.No/Date:0910066799 02.11.2018	Deferred
88 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

Case No.:245/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic.No/Date:0910066800 02.11.2018	Deferred
89 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

Case No.:246/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic.No/Date:0910066801 02.11.2018	Deferred
90 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

91	Case No.:247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DHI: 1. Volumetric calculation for material wastage related to engineering drawing. Case is deferred.				

92	Case No.:248/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic.No/Date:0910066803 02.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

93	Case No.:249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DHI: 1. Volumetric calculation for material wastage related to engineering drawing. Case is deferred.				

94	Case No.:250/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic.No/Date:0910066805 02.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite				

information within 15 days failing which the case will be rejected.

Case is deferred.

Case No.:251/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic.No/Date:0910066806 02.11.2018	Deferred
95 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred
96 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 08.05.2019 for examination of the case. The representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments.			
Case is deferred.			

Case No.:254/15/80-ALC2/2018	Party Name: KELVION INDIA PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00596/AM19/	RLA File :03/94/040/00694/AM19/	Lic.No/Date:0310825122 19.11.2018	Deferred
97 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.			
Case is deferred.			

	Case No.:5/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	Deferred
98	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:6/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	Deferred
99	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:3/13/80-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00312/AM19/	RLA File :03/95/040/00884/AM19/	Lic.No/Date:0310825341 30.11.2018	Approved
100	Decision: The Committee considered the case as per the agenda and noted that the firm's application was sent to Consultant (Tech 3) on 13.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:265/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic.No/Date:0510408837 10.12.2018	Deferred
101	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish			

the requisite information within 15 days failing which the case will be rejected.

Case is deferred.

102	Case No.: 31/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date:3110067252 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

103	Case No.: 32/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date:3110067253 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

104	Case No.: 272/15/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic.No/Date:0310825670 14.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

105	Case No.: 273/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00615/AM19/	RLA File :31/83/040/00144/AM19/	Lic.No/Date:3110067254 17.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of Consultant (Tech-3): 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.			

106	Case No.: 17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

107	Case No.: 274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 12.06.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

108	Case No.: 275/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 03.06.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

109	Case No.: 277/15/80-ALC2/2018	Party Name: MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00619/AM19/	RLA File :31/83/040/00143/AM19/	Lic.No/Date:3110067256 19.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of Consultant (Tech-3): 1. Specific use of each imported item in manufacture of export product. 2. Details of components to be manufactured from imported raw material. Case is deferred.			

110	Case No.: 279/15/80-ALC2/2018	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 30.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

111	Case No.: 280/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic.No/Date:0510409056 26.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to			

furnish the requisite information within 15 days failing which the case will be rejected.

Case is deferred.

112	Case No.: 281/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic.No/Date:0510409057 26.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

113	Case No.: 282/15/80-ALC2/2018	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00624/AM19/	RLA File :05/23/040/00395/AM19/	Lic.No/Date:0510409144 01.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's application was sent to MeitY on 19.03.2019 for examination of the case. An I.D. reminder was also sent to MeitY on 29.05.2019 in this regard. However, no comments have been received yet. Hence, the Committee decided to remind again to MeitY for expediting the comments. Case is deferred.			

114	Case No.: 287/15/80-ALC2/2018	Party Name: CHETAN MEDITECH PVT. LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:									
	HQ File :01/80/050/00629/AM19/	RLA File :08/24/040/00300/AM19/	Lic.No/Date:0810144240 04.01.2019	Approved									
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:												
	<table border="1"> <thead> <tr> <th>ITCHS Code</th><th>Export Item</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr> </thead> <tbody> <tr> <td>90213100</td><td>Orthopaedic Screws of Polyether Ether Ketone (PEEK)</td><td>39169010</td><td>POLY ETHER ETHER KETONS (PEEK) (This Licence issued under para 4.07 of HB Vol.I 2015-20 for Fixation of Norms by ALC New Delhi).</td><td>11,000 Kg including 25% wastage</td></tr> </tbody> </table>				ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms	90213100	Orthopaedic Screws of Polyether Ether Ketone (PEEK)	39169010	POLY ETHER ETHER KETONS (PEEK) (This Licence issued under para 4.07 of HB Vol.I 2015-20 for Fixation of Norms by ALC New Delhi).
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms									
90213100	Orthopaedic Screws of Polyether Ether Ketone (PEEK)	39169010	POLY ETHER ETHER KETONS (PEEK) (This Licence issued under para 4.07 of HB Vol.I 2015-20 for Fixation of Norms by ALC New Delhi).	11,000 Kg including 25% wastage									

RA concerned may take further necessary action as per the decision of NC.

115	Case No.:289/15/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00631/AM19/	RLA File :02/24/040/00135/AM19/	Lic.No/Date:0210208907 09.01.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

116	Case No.:292/15/80-ALC2/2018	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00634/AM19/	RLA File :02/24/040/00145/AM19/	Lic.No/Date:0210208916 10.01.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's application was sent to MSME on 18.03.2019 for examination of the case. An I.D. reminder was also sent to MSME on 10.06.2019 in this regard. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

117	Case No.:293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to MeitY on 10.06.2019 for examination of the case. However, no reply has been received yet. Hence, the Committee decided to wait for comments. Case is deferred.				

118	Case No.:21/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to send an I.D. reminder to MSME in this regard. Case is deferred.				

119	Case No.: 296/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00638/AM19/	RLA File :03/94/040/00879/AM19/	Lic.No/Date:0310826356 14.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

120	Case No.: 298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 19.03.2019 for examination of the case. The representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. Case is deferred.			

121	Case No.: 305/15/80-ALC2/2018	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00647/AM19/	RLA File :08/24/040/00297/AM19/	Lic.No/Date:0810144369 23.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of Consultant (Tech-1): 1. Net weight of Polyurethane Polymer in export product. Case is deferred.			

122	Case No.: 306/15/80-ALC2/2018	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00648/AM19/	RLA File :08/24/040/00199/AM19/	Lic.No/Date:0810144370 23.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of Consultant (Tech-1): 1. Net weight of Polyurethane Polymer in export product.			

Case is deferred.

123	Case No.: 23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from concerned RA & the firm and in this regard a letter was sent to concerned RA & the firm on 29.05.2019. However, no information has been received so far. Hence, the Committee decided to remind RA Chennai & the firm to submit the complete set of application for examination of the case. Case is deferred.				

124	Case No.: 311/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00653/AM19/	RLA File :03/94/040/00949/AM19/	Lic.No/Date:0310826867 06.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 30.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

125	Case No.: 312/15/80-ALC2/2018	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00654/AM19/	RLA File :05/23/040/00476/AM19/	Lic.No/Date:0510409611 06.02.2019	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide U.O. No.: P-47011/124/2019-TSW dated 18.06.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.				

126	Case No.: 315/15/80-ALC2/2018	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00657/AM19/	RLA File :08/24/040/00394/AM19/	Lic.No/Date:0810144583 12.02.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U.O. No.: P-				

47011/414/2018-TSW dated 13.06.2019 as under:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

127	Case No.: 25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from concerned RA & the firm and in this regard a letter was sent to concerned RA & the firm on 30.05.2019. However, no information has been received so far. Hence, the Committee decided to remind RA Chennai & the firm to submit the complete set of application for examination of the case. Case is deferred.			

128	Case No.: 317/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00659/AM19/	RLA File :03/94/040/00986/AM19/	Lic.No/Date:0310827036 14.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 30.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

129

Case No.:322/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:	
HQ File :01/80/050/00664/AM19/	RLA File :09/24/040/00350/AM19/	Lic.No/Date:0910067180 15.02.2019	Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for AA No. 0910064519 dated 23.12.2016 as per comments given by DHI vide email dated 17.06.2019 as under:				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84069000	TURBINE PARTS FS STATOR BLADES STAGES (0 TO 7) (Condition: The firm should account for the relevant grade of Input at Sl.No.1 of the Import List that should be reflected in SBs along with the weight of the export product, fixed, if any, by the ALC, O/o DGFT	72221999	GTD450 (ESR) STAINLESS STEEL BARS SIZE: 150MM RCS	2.28 Kg/Kg content in the export product
*Grade & Specification of steel of both import and export to match.				
RA concerned may take further necessary action as per the decision of NC.				

130	Case No.:330/15/80-ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to provide earlier AA which was approved for same items as mentioned in this application on the recommendation of representative of DHI.			
	Case is deferred.			

131	Case No.:26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from concerned RA & the firm. A letter was sent to RA Chennai on 03.06.2019 & the firm on 04.06.2019 in this regard. However, no information has been received so far. Hence, the Committee decided to remind RA Chennai & the firm to submit the complete set of application for examination of the case.			
	Case is deferred.			

132	Case No.:333/15/80-ALC2/2018	Party Name: SREE RAM TUBEWELL	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00675/AM19/	RLA File :32/24/040/00057/AM19/	Lic.No/Date:3210078867 21.02.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm was called for personal hearing before Norms Committee to explain the case. However, it was also noted that the firm requested vide email dated 10.06.2019 for granting extension in time for personal hearing. Hence, the Committee decided to call the firm for personal hearing in the forthcoming NC meeting. Case is deferred.				

133

Case No.:16/5/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
HQ File :01/80/050/00054/AM20/	RLA File :09/24/040/00601/AM19/	Lic.No/Date:0910067233 01.03.2019	Approved
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of representative of DHI and Consultant (Tech-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 25.15MM X 5.8 M	1.07 Kg/Kg content in the export product
2	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 30.20 MM X 5.8 M	
3	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 31.65 MM 5.8 M	
4	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 35.10 MM X 5.8 M	
5	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL 40.10 MM X 5.8 M	
6	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL 44.35 MM X 5.8 M	
7	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERAIL SIZE 45.10 MM X 5.8 M	
8	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 49.84 MM X 5.8 B	
9	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERAIL SIZE 50.08 MM X 5.8 B	
10	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 60.18 MM X 5.8 M	
11	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIAL SIZE 63.31 MM X 5.8 M	
12	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND	

		BARS PIN MATERIAL SIZE 63.58 MM X 5.8 M	
13	72283090	HOT ROLLED AND PEELED (BRIGHT) ALLOY STEEL ROUND BARS PIN MATERIL SIZE 75.20 MM X 5.8 M	

RA concerned may take further necessary action as per the decision of NC.

134	Case No.:35/1/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00783/AM19/	RLA File :05/23/040/00526/AM19/	Lic.No/Date:0510409835 05.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 29.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

135	Case No.:38/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 29.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

136	Case No.:41/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

137	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 04.06.2019. DPIIT vide U.O. No.: P-47011/26/2019-TSW dated 19.06.2019 has informed that DPIIT is not concerned with the export items falling under ITCHS Code No. 9306. Hence, the Committee decided to refer the case to Consultant (Tech-3) for examination. Case is deferred.			

138	Case No.: 43/1/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00791/AM19/	RLA File :03/94/040/00929/AM19/	Lic.No/Date:0310827642 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 04.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

139	Case No.: 49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 16.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME in this regard. Case is deferred.			

140	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

141	Case No.: 47/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

142	Case No.: 7/2/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic.No/Date:0710114686 20.03.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.				

143	Case No.: 10/2/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00803/AM19/	RLA File :05/23/040/00579/AM19/	Lic.No/Date:0510410054 27.03.2019	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that the firm informed vide letter dated 18.05.2019 that they have applied for cancellation of said license to the office of Additional DGFT. Therefore, the firm has also requested for the closure of the case for norms fixation. Hence, the Committee decided to withdraw the case for the agenda under intimation to RA. Case is withdrawn.				

144	Case No.: 18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 04.06.2019 for examination of the case. The representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. Case is deferred.				

145	Case No.:5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

146	Case No.:1/2/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00001/AM20/	RLA File :05/24/040/00005/AM20/	Lic.No/Date:0510410158 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 04.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

147	Case No.:2/2/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00002/AM20/	RLA File :05/24/040/00006/AM20/	Lic.No/Date:0510410159 05.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DPIIT as under: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Size and specification including grade, composition, range, thickness etc. of the items proposed for import. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.			

Case is deferred.

148	Case No.: 14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

149	Case No.: 1/3/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00007/AM20/	RLA File :05/23/040/00578/AM19/	Lic.No/Date:0510410182 09.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 03.06.2019 for examination of the case. The Committee decided to forward the case to DPIIT for examination as per advice of representative of DHI present in the meeting. Case is deferred.			

150	Case No.: 2/3/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00008/AM20/	RLA File :34/24/040/00405/AM19/	Lic.No/Date:3410045037 10.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

151	Case No.: 3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DHI as under:			

1. Calculations of wastage duly certified by Chartered Engineer as per format 4K/4H.			
Case is deferred.			
152	Case No.: 7/3/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019
	HQ File :01/80/050/00013/AM20/	RLA File :34/24/040/00015/AM20/	Lic.No/Date:3410045047 15.04.2019
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.		
153	Case No.: 4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 06.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.		
154	Case No.: 5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 16.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.		
155	Case No.: 6/3/80-ALC2/2019	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:5/80- ALC2/2019 06.06.2019
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/138/2019-TSW dated 17.06.2019 as under:		

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

156	Case No.: 8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 03.06.2019 for examination of the case. The representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. Case is deferred.			

157	Case No.: 9/3/80-ALC2/2019	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/324/2018-TSW dated 19.06.2019 as under:			

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each of the imported and indigenous input, separately for each product, for the

purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

158	Case No.: 8/5/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request RA Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

159	Case No.: 10/5/80-ALC2/2019	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

160	Case No.: 11/5/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00049/AM20/	RLA File :31/83/040/00025/AM20/	Lic.No/Date:3110067417 14.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of representative of DHI as under: 1. Quantity of import items at Sl. No. 1 to 8 may be allowed after 1/3 rd recovery on gross wastage certified by Chartered Engineer.			

2. Quantity of import items at Sl. No. 9 to 22 is allowed on net to net basis as per **General Note-4**.

RA concerned may take further necessary action as per the decision of NC.

161	Case No.:2/5/80-ALC2/2019	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00040/AM20/	RLA File :02/24/040/00194/AM18/	Lic.No/Date:0210209166 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Kolkata and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

162	Case No.:3/5/80-ALC2/2019	Party Name:TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00040/AM20/	RLA File :02/24/040/00194/AM18/	Lic.No/Date:0210209167 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Kolkata and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

163	Case No.:4/5/80-ALC2/2019	Party Name: G T N ENGINEERING (INDIA) LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00042/AM20/	RLA File :09/70/040/00009/AM20/	Lic.No/Date:0910067535 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

164	Case No.:5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
165	Case No.:6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
166	Case No.:7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
167	Case No.:1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Kolkata and the firm to furnish the hard copy of application for examination of the case.			

Case is deferred.

168	Case No.:9/5/80-ALC2/2019	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00047/AM20/	RLA File :03/95/040/00131/AM20/	Lic.No/Date:0310829082 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 30.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

169	Case No.:17/5/80-ALC2/2019	Party Name: PERFECT TOOLS & FORGINGS,	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00055/AM20/	RLA File :56/24/040/00004/AM20/	Lic.No/Date:5610005613 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

170	Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

171	Case No.:12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			

	Case is deferred.			
172	Case No.:15/5/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00053/AM20/	RLA File :05/24/040/00090/AM20/	Lic.No/Date:0510410620 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			
173	Case No.:19/5/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00057/AM20/	RLA File :05/23/040/00076/AM20/	Lic.No/Date:0510410644 21.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of representative of DHI as under: 1. Quantity of import item at Sl. No. 1 & 2 may be allowed as 1.05 Kg/Kg content in the export product taking cue from C-1647. 2. Quantity of import item at Sl. No. 3 to 18 may be allowed on net to net basis as per General Note-4. RA concerned may take further necessary action as per the decision of NC.			
174	Case No.:20/5/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00058/AM20/	RLA File :31/83/040/00026/AM20/	Lic.No/Date:3110067427 22.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 30.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

175	Case No.:21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Bengaluru and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

176	Case No.:22/5/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00060/AM20/	RLA File :05/24/040/00116/AM20/	Lic.No/Date:0510410714 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

177	Case No.:23/5/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00061/AM20/	RLA File :05/24/040/00117/AM20/	Lic.No/Date:0510410715 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

178	Case No.:24/5/80-ALC2/2019	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:5/80- ALC2/2019 06.06.2019	Status:
	HQ File :01/80/050/00062/AM20/	RLA File :05/24/040/00097/AM20/	Lic.No/Date:0510410719 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the concerned RA & the firm. Therefore, the Committee decided to request from the RA Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual cases:

Sl. No. 12

Case No. : 39/31/80-ALC2/2010	R.D. Engineers (India) Pvt. Ltd., Mumbai,	Status:
M. No.: 5/80-ALC2/2019dt. 06.06.2019		
Lic. No./date: 0310592767 dt. 16.09.2010		
HQ. No.: 01/80/050/00517/AM11/DES-I	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310592767 dated 16.09.2010 issued to M/s. R.D. Engineers (India) Pvt. Ltd., Mumbai, under Para 4.7 of HBP (Vol. I) – reg	Deferred
RLA No.: 03/95/040/00480/AM11		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80-ALC2/2011 dated 06.09.2011 due to non submission of reply of deficiency letter raised by DPIIT. However, the Party furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case. The representative of DPIIT advised to refer the matter to MSME. Case is deferred.		

Sl. No. 13

Case No. : 5/8/80-ALC2/2011	R.D. Engineers (India) Pvt. Ltd., Mumbai,	Status:
M. No.: 5/80-ALC2/2019dt. 06.06.2019		
Lic. No./date: 0310634076 dt. 01.06.2011		
HQ. No.: 01/80/050/00153/AM12/DES-I	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310634076 dated 01.06.2011 issued to M/s. R.D. Engineers India Pvt. Ltd., Mumbai, under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 03/95/040/00168/AM12		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2011 dated 04.10.2011 due to non submission of reply of deficiency letter raised by DPIIT. However, the Party furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case. The representative of DPIIT advised to refer the matter to MSME. Case is deferred.		

Sl. No. 14

Case No. : 4/27/80-ALC2/2010	R.D. Engineers (India) Pvt. Ltd., Mumbai	Status:
M. No.: 5/80-ALC2/2019dt. 06.06.2019		
Lic. No./date: 0310584240 dt. 20.07.2010		
HQ. No.: 01/80/050/0401/AM11/DES-I/	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310584240 dated 20.07.2010 issued to M/s. R.D. Engineers India Pvt. Ltd., Mumbai, under Para 4.7 of HBP (Vol.-I) reg.	Deferred
RLA No.: 03/95/040/00297/AM11		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80-ALC2/2011 dated 06.09.2011 due to non submission of reply of deficiency letter raised by DPIIT. However, the Party furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case. The representative of DPIIT advised to refer the matter to MSME. Case is deferred.		

Sl. No. 15

Case No. : 21/5/80-ALC2/2011	R.D.ENGINEERS (INDIA) PVT. LTD. Mumbai	Status:
M. No.: 5/80-ALC2/2019dt. 06.06.2019		
Lic. No./date: 0310625116 dt. 05.04.2011		
HQ. No.: 01/80/050/00057/AM12/DES-I	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310625116 dt. 05.04.2011 issued to M/s. R.D. Engineers (India) Pvt. Ltd., Mumbai, under Para 4.7 of HBP (Vol. I) –reg.	Deferred
RLA No.: 03/95/040/00004/AM12		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2011 dated 04.10.2011 due to non submission of reply of deficiency letter raised by DPIIT. However, the Party furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case. The representative of DPIIT advised to refer the matter to MSME. Case is deferred.		

Sl. No. 16

Case No. : 26/21/80-ALC2/2016	M/s. Bonatrans India Pvt. Ltd., Aurangabad	Status:
M. No.: 5/80-ALC2/2019dt. 06.06.2019		
Lic. No./date: 0310808077 dt. 26.9.2016		
HQ. No.: 01/80/50/00486/AM17/DES.I	Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310808077 dated 26.9.2016 under Para 4.7 of HBP (Vol.-I) – reg.	Approved
RLA No.: 03/94/040/00558/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 10/80-ALC2/2017 dated 16.08.2017 due to non submission of reply of deficiency letter raised by DHI.		
However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and on the recommendation of representative of DHI, the Committee decided to ratify the norms as under: 1. Quantity of import item is allowed with wastage of 2/3rd of as applied for. (Taking cue from Case at Sl. No 58 of same applicant in Meeting No 05/80) RA concerned may take further necessary action as per the decision of NC.		

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49
19/06.06.2019

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123

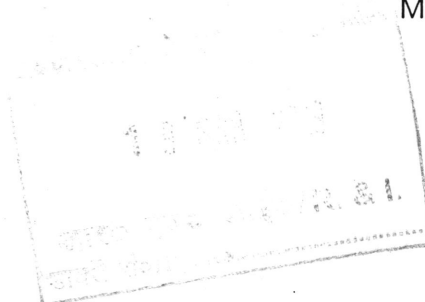


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19/23

SPIL/SION/5378/18-19

March 16, 2019

Shri Moin Afaque
Assistant DGFT
Director General of Foreign Trade
DES-I Section
Room No. 404, 4th Floor
Udyog Bhawan
New- Delhi – 110011



Sub : Ratification of Norms in respect of Advance Authorization No. 5610005378 dated 28.03.2018 Obtained under Para 4.7 of HBP (Vol.I).

HQ File No.	01/80/050/00122/AM19/DES-I
RLA File No.	56/24/040/00047/AM18
Meeting No.	11/80 dated 06.12.2018

Dear Sir,

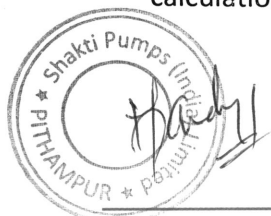
We are in receipt of your letter through email dated 15.01.2019 raising certain deficiencies. Our reply to your deficiencies is as under:

- Weight of each product as below:

Sl. No.	Export Product	Net Weight Kgs. / Unit Export product (In Kgs. Approx)
1.	Submersible Motor 10.0 HP	45.89 +/- 5%
2.	Submersible Motor 15.0 HP	56.20 +/- 5%
3.	Submersible Motor 20.0 HP	65.72 +/- 5%
4.	Submersible Motor 25.0 HP	66.90 +/- 5%
5.	Submersible Motor 30.0 HP	80.92 +/- 5%
6.	Submersible Motor 35.0 HP	91.00 +/- 5%
7.	Submersible Motor 40.0 HP	100.42 +/- 5%
8.	Submersible Motor 50.0 HP	106.75 +/- 5%
9.	Submersible Motor 60.0 HP	160.32 +/- 5%
10.	Submersible Motor 75.0 HP	180.16 +/- 5%

- Weight of each of the imported and indigenous input enclosed as Annexure A to J along with calculation of (Gross- Wastage) of imported inputs is enclosed – Annexure – K to AE.

Cont. on page 2



SHAKTI PUMPS (INDIA) LIMITED

49
19/06.06.2019

-2-

- Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc enclosed herewith.

Thanking you,

Yours faithfully
For Shakti Pumps (India) Limited


Authorised Signatory

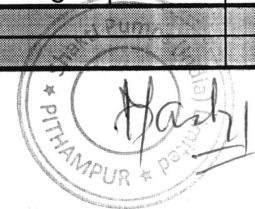
Copy to:

Shri K.S. Sodhi,
Assistant Director
Ministry of Micro, Small & Medium Enterprise (MSME),
Room No. 738 (B)
HQ, Office of DC – MSME,
"A" Wing, 7th floor, Nirman Bhawan,
New Delhi - 110108

ANNEXURE-II

Annexure - A

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 10.0 HP				1
Advance Authorisation/File Number			5610005378				28.03.2018
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet/ Strips/ Coil AISI 304/316/1.4509	Kgs.	2.339	1	Kgs.	2.339	2.339
2	Stainless Steel Sheet/ Strips/ Coil AISI 304/316/1.4509-	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	5.560	1	Kgs.	5.560	5.560
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Mechanical Seal	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc / Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc / Plate (Carbon)	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							10.173
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.275	2.750
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	3.2200
20	O-Ring	Nos.	1	1	Nos.	1	0.0050
21	Thrust Housing	Nos.	4	1	Nos.	4	1.9600
22	CRNGO	Kg / HP	1.470	1	Kg / HP	1.470	14.700
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.3700
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0700
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4000
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	0.980	1	Kg	0.980	0.980
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							35.725
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							45.898



ANNEXURE-II

B

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number		Date					
EXPORT ITEM		SUBMERSIBLE MOTOR 15.0 HP				1	
Advance Authorisation/File Number		5610005378				28.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet/ Strips/ Coil AISI 304/316/1.4509	Kgs.	2.650	1	Kgs.	2.650	2.650
2	Stainless Steel Sheet/ Strips/ Coil AISI 304/316/1.4509-	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	6.060	1	Kgs.	6.060	6.060
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Mechanical Seal	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc / Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc / Plate (Carbon)	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							10.984
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.226
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.001
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.530
4	Bush Cover	Nos.	1	1	Nos.	1	0.526
5	Nut, M12	Nos.	4	1	Nos.	4	0.610
6	Stud	Nos.	4	1	Nos.	4	0.030
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.002
8	Lead Clamp	Nos.	2	1	Nos.	2	0.055
9	Lead Spacer	Nos.	2	1	Nos.	2	0.002
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.001
11	Lead Seal	Nos.	2	1	Nos.	2	0.014
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.004
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.380	4.125
14	Filter & Volve	Nos.	1	1	Nos.	1	0.026
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.000
16	Gasket	Nos.	1	1	Nos.	1	0.000
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.004
18	Winding Cover	Nos.	1	1	Nos.	1	3.300
19	End Bell (Lower)	Nos.	3	1	Nos.	3	3.120
20	O-Ring	Nos.	1	1	Nos.	1	0.005
21	Thrust Housing	Nos.	4	1	Nos.	4	1.960
22	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.370
23	CRNGO	Kg / HP	1.048	1	Kg / HP	1.048	22.05
24	Diaphragm	Nos.	1	1	Nos.	1	0.027
25	Spring	Nos.	1	1	Nos.	1	0.640
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.900
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.022
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.075
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.490
30	Woodruff Key	Nos.	2	1	Nos.	2	0.004
31	Supporting Ring	Nos.	2	1	Nos.	2	0.033
32	Drain Plug	Nos.	2	1	Nos.	2	0.038
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.009
34	Packing Circlip	Nos.	1	1	Nos.	1	0.015
35	Propylene Glycol	Kg	1.000	1	Kg	1.000	1.000
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							45.215
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							56.199

4



ANNEXURE-II

C

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 20.0 HP				1
Advance Authorisation/File Number			Date				28.03.2018
5610005378							
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet/ Strips/ Coil AISI 304/316/1.4509	Kgs.	3.247	1	Kgs.	3.247	3.247
2	Stainless Steel Sheet/ Strips/ Coil AISI 304/316/1.4509-	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	6.855	1	Kgs.	6.855	6.855
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Mechanical Seal	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc / Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc / Plate (Carbon)	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							12.376
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.380	5.5000
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	3.1200
20	O-Ring	Nos.	1	1	Nos.	1	0.0050
21	Thrust Housing	Nos.	4	1	Nos.	4	1.9600
22	CRNGO	Kg / HP	1.048	1	Kg / HP	1.048	29.4000
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.3700
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0700
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4000
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0380
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	1.250	1	Kg	1.250	1.2500
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							53.344
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							65.720



ANNEXURE-II

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 25.0 HP			1	
Advance Authorisation/File Number			5610005378			28.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	3.212	1	Kgs.	3.212	3.212
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	7.130	1	Kgs.	7.130	7.130
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							12.616
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.380	9.5000
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	3.1200
20	O-Ring	Nos.	1	1	Nos.	1	0.0050
21	Thrust Housing	Nos.	4	1	Nos.	4	1.9600
22	CRNGO	Kg / HP	1.048	1	Kg / HP	1.048	26.2000
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.3700
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0700
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4000
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	1.400	1	Kg	1.400	1.4000
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							54.295
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							66.911

6

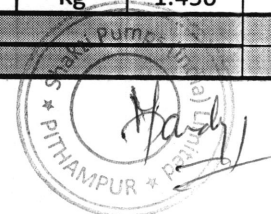


ANNEXURE-II

E

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 30.0 HP			1	
Advance Authorisation/File Number			5610005378			Date	
						28.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	3.126	1	Kgs.	3.126	3.126
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	7.885	1	Kgs.	7.885	7.885
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							13.285
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.380	11.4000
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	4.0000
20	O-Ring	Nos.	1	1	Nos.	1	0.0150
21	Thrust Housing	Nos.	4	1	Nos.	4	3.5000
22	CRNGO	Kg / HP	1.048	1	Kg / HP	1.048	33.7500
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	2.6800
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0752
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4900
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	1.450	1	Kg	1.450	1.4500
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							67.630
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							80.915

7



ANNEXURE-II

F

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 35.0 HP			1	
Advance Authorisation/File Number			5610005378			28.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	3.742	1	Kgs.	3.742	3.742
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	9.600	1	Kgs.	9.600	9.600
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							15.616
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.275	9.6250
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	3.1200
20	O-Ring	Nos.	1	1	Nos.	1	0.0050
21	Thrust Housing	Nos.	4	1	Nos.	4	1.9600
22	CRNGO	Kg / HP	1.342	1	Kg / HP	1.342	46.9700
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.3700
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0752
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4900
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	1.500	1	Kg	1.500	1.5000
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							75.385
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							91.001



8

ANNEXURE-II

6

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 40.0 HP				1
Advance Authorisation/File Number			Date				28.03.2018
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	3.645	1	Kgs.	3.645	3.645
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	9.600	1	Kgs.	9.600	9.600
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							15.519
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.380	1	Kg / HP	0.380	11.0000
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0530
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	1.2000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	1.7000
20	O-Ring	Nos.	1	1	Nos.	1	0.0150
21	Thrust Housing	Nos.	4	1	Nos.	4	1.1000
22	CRNGO	Kg / HP	1.048	1	Kg / HP	1.470	58.8000
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.5000
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6600
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.6000
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0750
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4900
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	1.550	1	Kg	1.550	1.5500
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							84.896
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							100.415

9



ANNEXURE-II

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 50.0 HP			1	
Advance Authorisation/File Number			Date			28.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	11.677	1	Kgs.	11.677	11.677
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	10.250	1	Kgs.	10.250	10.250
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							24.201
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.275	1	Kg / HP	0.275	13.7500
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0530
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	1.2000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	1.7000
20	O-Ring	Nos.	1	1	Nos.	1	0.0150
21	Thrust Housing	Nos.	4	1	Nos.	4	1.9600
22	CRNGO	Kg / HP	1.048	1	Kg / HP	1.048	52.4000
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.5000
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6600
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.6000
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0750
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4900
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	2.000	1	Kg	2.000	2.0000
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							82.556
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							106.757

ANNEXURE-II

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 60.0 HP			1	
Advance Authorisation/File Number			5610005378			20.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	12.923	1	Kgs.	12.923	12.923
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	17.200	1	Kgs.	17.200	17.200
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							32.397
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.270	1	Kg / HP	0.270	16.2000
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	4.0000
20	O-Ring	Nos.	1	1	Nos.	1	0.0150
21	Thrust Housing	Nos.	4	1	Nos.	4	3.5000
22	CRNGO	Kg / HP	1.470	1	Kg / HP	1.470	88.2000
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	2.6800
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0752
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4900
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0384
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	2.500	1	Kg	2.500	2.5000
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							127.930
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							160.327

ANNEXURE-II

ANNEXURE FOR DECLARATION OF CONSUMPTION OF IMPORTED/INDIGENOUS MATERIAL IN EXPORT PRODUCT							
Invoice Number			Date				
EXPORT ITEM			SUBMERSIBLE MOTOR 75.0 HP			1	
Advance Authorisation/File Number			5610005378			20.03.2018	
S NO.	INPUT ITEM	MOU	NET CONTENT / UNIT	EXPORT QTY	MOU	NET WT	Net Content / Unit
1	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	14.444	1	Kgs.	14.444	14.444
2	Stainless Steel Sheet / Strips/ Coil AISI 304/ 316/ 1.4509	Kgs.	0.200	1	Kgs.	0.200	0.200
3	Stainless Steel Bar/ Rod/ Shaft	Kgs.	19.500	1	Kgs.	19.500	19.500
4	XLPE Insulation Cable 14 AWG (Green, Black, Red, Yellow)	Mtrs.	16.000	1	Mtrs.	0.036	0.576
5	Seal (Mechanical)	Nos.	1	1	Nos.	1	0.485
6	Thrust Disc/ Bearing	Nos.	1	1	Nos.	1	0.116
7	Carbon Plate	Nos.	1	1	Nos.	1	0.285
8	Carbon Bush	Nos.	2	1	Nos.	0.0390	0.078
9	Coupling	Nos.	1	1	Nos.	1	0.250
10	Levelling Disc	Nos.	1	1	Nos.	1	0.285
TOTAL NET WEIGHT OF IMPORTED ITEMS - (A)							36.218
CONSUMPTION OF INDIGENOUS MATERIAL IN EXPORT PRODUCT							
1	Sand Slinger	Nos.	1	1	Nos.	1	0.2260
2	Screw - Cover Seal	Nos.	3	1	Nos.	3	0.0014
3	Bush For Dust Cover	Nos.	1	1	Nos.	1	0.5300
4	Bush Cover	Nos.	1	1	Nos.	1	0.5260
5	Nut, M12	Nos.	4	1	Nos.	4	0.6100
6	Stud	Nos.	4	1	Nos.	4	0.0300
7	Screw - Lead Seal	Nos.	4	1	Nos.	4	0.0022
8	Lead Clamp	Nos.	2	1	Nos.	2	0.0554
9	Lead Spacer	Nos.	2	1	Nos.	2	0.0016
10	Lead Seal Plate	Nos.	2	1	Nos.	2	0.0006
11	Lead Seal	Nos.	2	1	Nos.	2	0.0136
12	Pressure Relief Valve	Nos.	2	1	Nos.	2	0.0040
13	Copper Wire / Rod	Kg / HP	0.270	1	Kg / HP	0.270	20.2500
14	Filter & Volve	Nos.	1	1	Nos.	1	0.0263
15	End Bell (Upper)	Nos.	2	1	Nos.	2	3.0000
16	Gasket	Nos.	1	1	Nos.	1	0.0002
17	Screw - Earthing Inside	Nos.	1	1	Nos.	1	0.0042
18	Winding Cover	Nos.	1	1	Nos.	1	3.3000
19	End Bell (Lower)	Nos.	3	1	Nos.	3	3.1200
20	O-Ring	Nos.	1	1	Nos.	1	0.0050
21	Thrust Housing	Nos.	4	1	Nos.	4	1.9600
22	CRNGO	Kg / HP	1.380	1	Kg / HP	1.380	103.5000
23	Screw - Thrust Housing	Nos.	1	1	Nos.	1	1.3700
24	Diaphragm	Nos.	1	1	Nos.	1	0.0268
25	Spring	Nos.	1	1	Nos.	1	0.6400
26	Cover, Diaphragm	Nos.	1	1	Nos.	1	1.1500
27	Screw - Cover Diaphragm	Nos.	6	1	Nos.	6	0.0220
28	Adjusting Stud	Nos.	1	1	Nos.	1	0.0700
29	Thrustdisk (Assly)	Nos.	1	1	Nos.	1	0.4000
30	Woodruff Key	Nos.	2	1	Nos.	2	0.0040
31	Supporting Ring	Nos.	2	1	Nos.	2	0.0330
32	Drain Plug	Nos.	2	1	Nos.	2	0.0380
33	Spline Protection Cap	Nos.	2	1	Nos.	2	0.0088
34	Packing Circlip	Nos.	1	1	Nos.	1	0.0150
35	Propylene Glycol	Kg	3.000	1	Kg	3.000	3.0000
TOTAL WEIGHT OF DOMESTIC ITEMS- (B)							143.944
TOTAL WEIGHT OF IMPORTED AND DOMESTIC ITEMS- (C)							180.162





53 3/80 3/61
19/06.06.2019

ISGEC HEAVY ENGINEERING LTD.

ISM/L-798
Dtd. 24.05.2019

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Mr. Pranav Upadhyay - Asstt. Director (ISS)
Norms Committee-1
Room No.404, DGFT,
Udyog Bhawan,
New Delhi - 110011.

68041/NCE
28/05/2019

Ref: DGFT File No. 01/80/050/00076/AM19/ DES-1

Sub: Ratification of Norms in respect of Advance Authorisation No.0510406287 dated 01.05.2018
obtained under Para 4.07 of HBP.

Dear Sir,

With reference to subject, we submit herewith following information / documents:-

1) Technical Drawings as listed in below table against each export item attached:-

Export Item S.No.	Description of export product	Quantity	Net weight of export item	Respective drawings Nos. Annex - E
1	Mill Top Roller	4 Number	105700 kgs	SS0055-05251001 -017-0008
2	Mill Feed Roller	4 Number	104810 kgs	SS0055-05251001 -017-0012
3	Mill Discharge Roller	4 Number	106990 kgs	SS0055-05251001 -017-0012
4	Mill Top Roller	4 Number	106610 kgs	SS0090-05251001 -017-0008
5	Mill Feed Roller	4 Number	104200 kgs	SS0090-05251001 -017-0012
6	Mill Discharge Roller	4 Number	106920 kgs	SS0090-05251001 -017-0012

- (i) weight balancing chart enclosed of all six export items. - **Annexure - 'A'**
- (ii) Weight justification sheets explaining in detail as to how the weight of raw material proposed for import has been arrived at. - **Annexure 'B'**
- (iii) Summary sheet - showing the breakup of input used in resultant product - **Annexure 'C'**.
- (iv) Copy of Advance authorization.- **Annexure 'D'**

4. We shall be grateful if you could kindly ratify the norms as applied.

Thanking you,
Yours faithfully,

(J.C. MONGIA)
General Manager

Encl: - As above..

(i) Metd 3/80 dt. 08.05.19 → (61)
→ Will be in 5/80 meeting
(ii) Put up for further action
immediately (firm's
reply against D/L)
Sh. Dalveer (NCL)
30/5/19

①

53
19/06.06.2019

cc: Mr.Sundeep Chauhan - DO
DIPP
Udyog Bhawan,
New Delhi - 110011

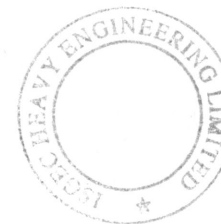
This refers to DGFT office file No. **01/80/050/00076/AM19/ DES-1**. One Set of complete Documents alongwith Drawings submitted herewith, for ratification of norms, in respect of advance authorization No. **No.0510406287** dated **01.05.2018**

For ISGEC HEAVY ENGINEERING LTD.


(J.C. MONGIA)
General Manager

Encl: - As above..

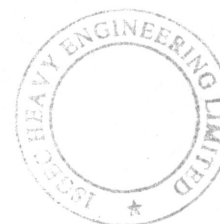
Import Item S.No.	Export Product - 1		Imported inputs					Indigenous inputs			
	Description of Export item	Net weight (Kg)	Description of import item	Weight of inputs to be imported (KG)	Wastage	Net weight of each imported input as contained in the export product(Kg)	Whether ing is to be done on imported inputs	Description	Net weight of each indigenous input as contained in the export product (KG)	Whether welding is to be done on indigenous inputs	Net weight indigenous plus imported items as contained in the export product (KG)
1	Mill Top Roller - 4 Number	105700	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	63200	4%	60768	No	Roller Shell	44932	No	105700
				Total Import Input -		60768 Kgs					
				Total Indigenous Inpt-		44932 Kgs					
				Total Weight		105700 Kgs					



ANNEXURE - A

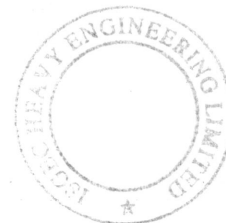
Weight balancing of Export items

Export Product - 2			Imported inputs					Indigenous inputs			
Import Item S.No.	Description of Export item	Net weight (Kg)	Description of import item	Weight of inputs to be imported (KG)	Wastage	Net weight of each imported input as contained in the export product(Kg)	Whether ing is to be done on imported inputs	Description	Net weight of each indigenous input as contained in the export product (KG)	Whether welding is to be done on indigenous inputs	Net weight indigenous plus imported items as contained in the export product (KG)
1	Mill Feed Roller - 4 Number	104810	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	63200	4%	60768	No	Roller Shell	44042	No	104810
			Total Import Input -	60768 Kgs							
			Total Indigenous Inpt-	44042 Kgs							
			Total Weight	104810 Kgs							



4

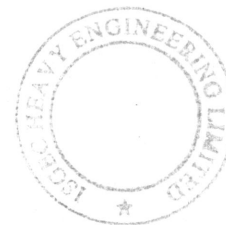
Weight Balancing of Export Items											
Export Product - 3			Imported inputs					Indigenous inputs			
Import Item S.No.	Description of Export item	Net weight (Kg)	Description of import item	Weight of inputs to be imported (KG)	Wastage	Net weight of each imported input as contained in the export product(Kg)	Whether ing is to be done on imported inputs	Description	Net weight of each indigenous input as contained in the export product (KG)	Whether welding is to be done on indigenous inputs	Net weight indigenous plus imported items as contained in the export product (KG)
1	Mill Discharge Roll - 4 Number	106990	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	63200	4%	60768	No	Roller Shell	46222	No	106990
			Total Import Input -	60768 Kgs							
			Total Indigenous Inpt-	46222 Kgs							
			Total Weight	106990 Kgs							



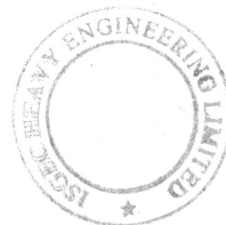
5

Weight Balancing of Export Items

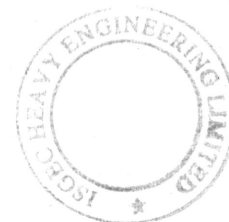
Weight balancing of Export items											
Export Product - 4			Imported inputs					Indigenous inputs			
Import Item S.No.	Description of Export item	Net weight (Kg)	Description of import item	Weight of inputs to be imported (KG)	Wastage	Net weight of each imported input as contained in the export product(Kg)	Whether ing is to be done on imported inputs	Description	Net weight of each indigenous input as contained in the export product (KG)	Whether welding is to be done on indigenous inputs	Net weight indigenous plus imported items as contained in the export product (KG)
2	Mill Top Roller - 4 Number	106610	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm	63200	4%	60768	No	Roller Shell	45842	No	106610
			Total Import Input -	60768 Kgs							
			Total Indigenous Inpt-	45842 Kgs							
			Total Weight	106610 Kgs							



Weight balancing of Export items											
Export Product - 5			Imported inputs					Indigenous inputs			Net weight indigenous plus imported items as contained in the export product (KG)
Import Item S.No.	Description of Export item	Net weight (Kg)	Description of import item	Weight of inputs to be imported (KG)	Wastage	Net weight of each imported input as contained in the export product(Kg)	Whether welding is to be done on imported inputs	Description	Net weight of each indigenous input as contained in the export product (KG)	Whether welding is to be done on indigenous inputs	
2	Mill Feed Roller - 4 Number	104200	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm	63200	4%	60768	No	Roller Shell	43432	No	104200
			Total Import Input -		60768 Kgs						
			Total Indigenous Inpt-		43432 Kgs						
			Total Weight		104200 Kgs						



Weight balancing of Export items											
Export Product - 6			Imported inputs					Indigenous inputs			
Import Item S.No.	Description of Export item	Net weight (Kg)	Description of import item	Weight of inputs to be imported (KG)	Wastage	Net weight of each imported input as contained in the export product(Kg)	Whether ing is to be done on imported inputs	Description	Net weight of each indigenous input as contained in the export product (KG)	Whether welding is to be done on indigenous inputs	Net weight indigenous plus imported items as contained in the export product (KG)
2	Mill Discharge Roll - 4 Number	106920	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm	63200	4%	60768	No	Roller Shell	46152	No	106920
			Total Import Input -	60768 Kgs							
			Total Indigenous Inpt-	46152 Kgs							
			Total Weight	106920 Kgs							



S.No. of export product	1
Description of Export Product	Mill top roller - 4 Number
Weight of export product	Net weight 105700 Kgs (Net Weight of each Mill Top Roller = 26700+26230+26280+26490 kgs.)

S.No. of import item		Description of raw material								
1		ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm								
JUSTIFICATION OF QUANTITY OF IMPORT ITEMS REQUIRED FOR MANUFACTURE										
Drawing No.	Item No. of component as given in manufacturing drawing	Description of component which will be manufactured with the raw material	UOM	Gross Quantity required Itemwise/ job	Total No. of Job	Total Gross Quantity required	Wastage percentage on net content	Wastage qty.	Net weight of component contained in export product	Remarks on wastage
SS0055-05251001-017-0008	10	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	Kg.	15800	4	63200	4.00	2432	60768	
		Total=	Kg.	15800						



ANNEXURA-B

9

S.No. of export product	2
Description of Export Product	Mill Feed Roller - 4 Number
Weight of export product	Net weight 104810 Kgs (Net Weight of each Mill Feed Roller = 26330+25980+26430+26070 kgs.)

S.No. of import item		Description of raw material								
1		ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm								
JUSTIFICATION OF QUANTITY OF IMPORT ITEMS REQUIRED FOR MANUFACTURE										
Drawing No.	Item No. of component as given in manufacturing drawing	Description of component which will be manufactured with the raw material	UOM	Gross Quantity required Itemwise/ job	Total No. of Job	Total Gross Quantity required	Wastage percentage on net content	Wastage qty.	Net weight of component contained in export product	Remarks on wastage
SS0055-05251001-017-0012	10	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	Kg.	15800	4	63200	4.00	2432	60768	
		Total=	Kg.	15800						



10

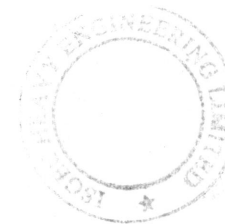
S.No. of export product	3
Description of Export Product	Mill Discharge Roller - 4 Number
Weight of export product	Net weight 106990 Kgs (Net Weight of each Mill Discharge Roller = 26470+27030+226520+26970 kgs.)

S.No. of import item		Description of raw material								
1		ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm								
JUSTIFICATION OF QUANTITY OF IMPORT ITEMS REQUIRED FOR MANUFACTURE										
Drawing No.	Item No. of component as given in manufacturing drawing	Description of component which will be manufactured with the raw material	UOM	Gross Quantity required Itemwise/ job	Total No. of Job	Total Gross Quantity required	Wastage percentage on net content	Wastage qty.	Net weight of component contained in export product	Remarks on wastage
SS0055-05251001-017-0012	10	ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED STEEL BARS, DIA 670 mm	Kg.	15800	4	63200	4.00	2432	60768	
		Total=	Kg.	15800						



S.No. of export product	4
Description of Export Product	Mill top roller - 4 Number
Weight of export product	Net weight 106610 Kgs (Net Weight of each Mill Top Roller = 26140 + 26180 + 26550 + 27740 kgs.)

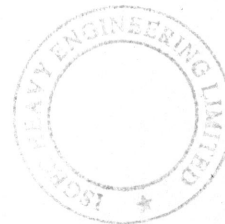
S.No. of import item		Description of raw material								
2		ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm								
JUSTIFICATION OF QUANTITY OF IMPORT ITEMS REQUIRED FOR MANUFACTURE										
Drawing No.	Item No. of component as given in manufacturing drawing	Description of component which will be manufactured with the raw material	UOM	Gross Quantity required Itemwise/ job	Total No. of Job	Total Gross Quantity required	Wastage percentage on net content	Wastage qty.	Net weight of component contained in export product	Remarks on wastage
SS0090-05251001-017-0008	10	Mill Top roller	Kg.	15800	4	63200	4.00	2432	60768	
		Total=	Kg.	15800						



12

S.No. of export product	5
Description of Export Product	Mill Feed Roller - 4 Number
Weight of export product	Net weight 104200 Kgs (Net Weight of each Mill Feed Roller = 25810 + 25850 + 26290 + 26250 kgs.)

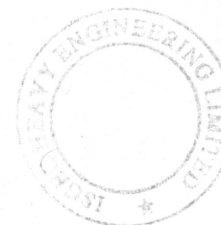
S.No. of import item		Description of raw material								
2		ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm								
JUSTIFICATION OF QUANTITY OF IMPORT ITEMS REQUIRED FOR MANUFACTURE										
Drawing No.	Item No. of component as given in manufacturing drawing	Description of component which will be manufactured with the raw material	UOM	Gross Quantity required Itemwise/ job	Total No. of Job	Total Gross Quantity required	Wastage percentage on net content	Wastage qty.	Net weight of component contained in export product	Remarks on wastage
SS0090-05251001-017-0012	10	Mill Feed Roller	Kg.	15800	4	63200	4.00	2438	60768	
		Total=	Kg.	15800						



13

S.No. of export product	6
Description of Export Product	Mill Discharge Roller - 4 Number
Weight of export product	Net weight 106920 Kgs (Net Weight of each Mill Discharge Roller = 26550 + 26550 + 26900 + 26920 kgs.)

S.No. of import item		Description of raw material								
2		ASSAB 705 (AISI 4340) FORGED NORMALISED, ANNEALED AND ROUGH TURNED ROUND STEEL BARS, DIA 670 mm								
JUSTIFICATION OF QUANTITY OF IMPORT ITEMS REQUIRED FOR MANUFACTURE										
Drawing No.	Item No. of component as given in manufacturing drawing	Description of component which will be manufactured with the raw material	UOM	Gross Quantity required Itemwise/ job	Total No. of Job	Total Gross Quantity required	Wastage percentage on net content	Wastage qty.	Net weight of component contained in export product	Remarks on wastage
SS0090-05251001-017-0012	10	Mill Discharge Roller	Kg.	15800	4	63200	4.00	2432	60768	
		Total=	Kg.	15800						



14

5/80
06.06.19

54

(22)

54

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(24)/2018-IPHW

दिनांक
Date 09.05.2019

Subject: - Ratification of norms in terms of Para 4.7 of HBP (Vol 1) in respect of Advance Authorization No. 0710113226 dated 03.05.2018 issued in favour of M/s West Coast Paper Mills Ltd. Bangalore.

Reference DGFT O. M NO. 01/80/50/87/AM19/DES-1/298 dated 31.07.2018 vide which comments of MeitY have been sought on the above mentioned application of M/s West Coast Paper Mills Ltd. Bangalore.

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. The Ministry recommends ratification of norms of advance authorization as per **Annexure**.

(Saurabh Ranjan)
Scientist 'C'

Phone No. 24301764

Email: saurabh.ranjan@meity.gov.in

Shri S.K.Panigrahi,
FTDO, O/o DGFT,
Udyog Bhawan, New Delhi
DIT U.O No. 17(24)/2018-IPHW

Dated 09.05.2019

F.No. 17(24)/2018-IPHW**Annexure**

Input	UOM	Wastage allowed	Qty applied in DGFT	Qty recommended
Borstar HE6062 HD Polyethylene HE6062	KG	2%	18064.34	18063.00
Single Mode Optical Fiber G652D	KM	2%	10638.11	10638.11
Optical Fiber Colouring Ink	KG	1%	99.62	99.00
Poly Butylene Terephthalate PBT	KG	2%	2195.30	2195.30
Thixotropic Jelly Compound	KG	1.5%	746.56	746.56
Fiber Reinforced Plastic Rod	KM	1.5%	1230.19	1230.19
Marking Tape	PAC	1%	615.10	615.10
Glass Fiber Direct Roving IGFR	KG	2%	794.64	794.64
Water Swellable Yarn	KG	1%	91.15	91.00
Master Batch	KG	2%	8.89	8.89
Water Blocking Tape	SQM	2%	244.82	244.82
Polyester Rip Cord	KG	1%	73.81	73.81
Binder Yarn	KG	2%	84.27	84.00



(86)

M.No 5/80
6/6/19

S.No-96
W/C DPIIT

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Rothe Erde India Pvt. Ltd. AA No 3110067209, dated; 22/10/2018

Reference: -DGFT U.O.No.01/80/50/260/AM-19/DES-1/920, dated; 24/04/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, Sizes and Net weights of each export product may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl.No. 1 may be allowed as 74 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 45% wastage after taking 20% recovery with accountability clause.
4. Quantity of import item at Sl.No. 2 may be allowed as 74 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 35% wastage after taking 20% recovery with accountability clause.
5. Quantities of import item at Sl.No. 3 to 13 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl.No. 14 may be allowed as 192 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 24% wastage after taking 20% recovery with accountability clause.
7. Quantity of import item at Sl.No. 15 may be allowed as 192 Nos. on net to net basis. However, duty free weight of this item may be allowed with up to 63% wastage after taking 20% recovery with accountability clause.
8. Quantities of import item at Sl.No. 16 to 25 may be allowed on net to net basis with accountability clause.



Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/25/2019-TSW, dt. 13/05/2019

(125)

(125)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Bliss Anand Pvt. Ltd. AA 0510409611 Dt. 06.02.2019

Reference: - DGFT No. 01/80/050/654/AM-19/DES-1/788 dt. 15/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of each export item may be specified in the AA.
2. Quantity of import items at Sl. No. 1 to 11 and 14 to 17 may be allowed on net to net basis with accountability clause.
3. Quantity of import items at Sl. No. 12 and 13 may be allowed with wastage up to 1.02 mtrs./mtrs. content in the export product with accountability clause.


Sundeep Chauhan
(Development Officer)

To,

Shri Pranav Upadhyay, Asstt. Director(DGFT)

U.O.NO. P-47011/124/2019-TSW dated. 18.06.2019